

COURT

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

31A

C.A.No. 270/2012
C.A.No. 524/2012
C.A.No. 77/2013
In
C.P. No. 49/2008

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th March, 2017, 10.30 A.M

Name of the Company		Smt. Saraswati Devi Sharma & Ors. -Versus- Sharma Ayurved Pvt. Ltd. & Ors	
Under Section		397/397	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Nupur Jalan Advocate } Petition
2. Amritpal Chahal, Advocate }
3. RATNANDEO BANERJEE, Advocate } 9/3/17
4. PATITA PAJAR BISWAS, Advocate }
5. KULDIP MATLUCK, Advocate } f-247
6. SRIJIT BISWAS, Advocate }
7. Reetabroto Kumar Metra, Advocate } 9/3/17

1. Mr Reetabroto Kumar Metra, Advocate } R3 and R5
2. Mr Tridib Basu, Advocate }

O R D E R

The Ld. Lawyer on behalf of the petitioner(s) as well as on behalf of the respondent(s) are present.

The Ld. Lawyer on behalf of the petitioner, namely Ms. Nupur Jalan submitted that her senior could not appear due to some personal problem and the CAs are pending since 2012.

The dates are always given as per the convenience of the Lawyer as also upon their request and prayer but then even, it appears that, after giving convenient dates, the Ld. Lawyers do not find themselves convenient and comfortable to argue the matter.

No further dates can be fixed as per the convenience of the Lawyers as that creates a problem in the daily cause list.

Fix the matter on 07-04-2017 with a cost of Rs. 10,000/- (Rupees ten thousand only) upon the petitioner(s), to be deposited in Central Army Welfare Fund.



MANORAMA KUMARI
MEMBER(J)